

**CUSTOMS EXCISE & SERVICE TAX APPELLATE
TRIBUNAL BANGALORE**

1st Floor, WTC Building, FKCCI Complex, K. G. Road,
BANGLORE-560009

Regional Bench COURT-2

Central Excise Appeal No.26698 of 2013

[Arising out of the Order-in-Original No.25/2013 dated 28.03.2013
passed by the Commissioner of Central Excise, Bangalore-I.]

M/s. Alcatel Lucent India Ltd.,

1 & 2 UGF, Creator Building,
ITPL, Whitefield,
Bangalore – 560 105
Karnataka.

.....Appellant

VERSUS

Commissioner of Central Excise,

Bangalore I Commissionerate,
PB No.5400, CR Buildings,
Queen's Road,
Bangalore – 560 001
Karnataka.

.....Respondent

Appearance:

Mr. Girish C.A, Appeared for Appellant

Mr. Rajesh Shastry, Authorized Representative for Respondent

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

FINAL ORDER No. 20918 of 2024

Date of Hearing: 17.09.2024

Date of Decision: 17.09.2024

AS PER BENCH

Learned Chartered Accountant (CA) for the appellant
submits that they have availed the Sabka Vishwas (Legal Dispute

Resolution) Scheme, 2019. The learned AR for the department submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated & pronounced in the open court)

(P.A. Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

Ganesh